

(b) whether Government propose to bring forward legislation to amend the aforesaid Act, if so, when;

(c) the number of persons living in Delhi against whom action was taken under this law indicating the nature of action taken and the penalty imposed; and

(d) the number of persons, industries and institutions against whom court cases are pending and since when?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT & FORESTS (SHRI VIR SEN): (a) and (b). The Water (Prevention and Control of Pollution) Act, 1974 is a comprehensive legislation with enough provisions to achieve the objective of maintaining or restoring the wholesomeness of water. However, as the Pollution Control Boards have expressed some difficulties in certain areas of implementation, some suggestions for amendments are under consideration of the Government.

(c) and (d). A statement is on the Table (Placed in library see No. LT 1160/85)

#### Families Benefited Under IrDP

350. SHRI MOOL CHAND DAGA: Will the Minister of PLANNING be pleased to state :

(a) whether the report submitted by Programme Evaluation Organisation of Planning Commission reveals that under the Integrated Rural Development Programme, 36 per cent families have not been benefited; and

(b) if so, the reasons for this disparity?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI K.R. NARAYANAN): (a) and (b). No, Sir. The percentage of sample beneficiaries who reported that they benefited from the programme is 89.57. The Evaluation Report has analysed the impact of the Programme on 1170 selected sample households. Of these about 26 per cent of the households were already in the annual income bracket of Rs. 3500 and above and as such were not qualified for being covered under IRDP. Of the remaining households 49.4 per cent were able to achieve an annual income level of Rs. 3500 and above.

It has also been mentioned in the report that 36.2 per cent of the sample beneficiaries reported that they did not notice any change in their social status by coverage under the programme.

[English]

#### Enquiry into the Crash of air India 'Kanishka'

351. SHRI PRIYA RANJAN DAS MUNSI:  
SHRI VISHNU MODI:  
SHRI N. DENNIS:  
SHRI B. V. DESAI:  
SHRI DHARAM PAL SINGH MALIK:  
DR. G. S. RAJHANS:  
SHRI BRAJA MOHAN MOHANTY:  
SHRI R. P. GAEKWAD:  
SHRI JAGANNATH PATTNAIK:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the progress of enquiry in the recent crash of Air India plane "KANISHKA" on Atlantic; and

(b) the possibility of getting the black Box from the deep sea?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT): (a) The Court of Inquiry which has been appointed by the Government to conduct a formal investigation into the circumstances of the crash of Air India Aircraft on 23.6.1985, has been asked to submit its report to the Government by 31.12.1985.

(b) The Cockpit Voice Recorder was recovered on 10th July, 1985. The Flight Data Recorder (FDR) was also recovered on 11.7.1985.

#### Prevention of water pollution in ganges

352. SHRI PRIYA RANJAN DAS MUNSI: Will the PRIME MINISTER be pleased to state :

(a) when the programme for prevention of water pollution in Ganges began;

(b) when shall it reach to West Bengal Zone tentatively; and